

consideration of the Government. It will be implemented once the modalities are approved by the Government.

India as global hub for conventional submarine maintenance

1646. DR. KANWAR DEEP SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that several rounds of talks have taken place between Russian and Indian authorities to make India global hub for the upgrade, maintenance and repair of conventional submarines, if so, the details thereof; and

(b) the total investment needed to execute the project?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) No, Sir.

(b) Does not arise.

Shortage of artillery guns with Army

1647. PROF. M.V. RAJEEV GOWDA: Will the Minister of DEFENCE be pleased to state:

(a) whether the defence sector is facing a shortage of artillery guns, if so, the details thereof; and

(b) the details of the last purchase of artillery guns for the Indian Army by Government?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) There is no shortage of Artillery Guns in the fighting formations. An indent has been placed in July 2015 to Ordnance Factory Board (OFB) for Light Field Guns.

Achieving objectives of 'Make in India' in defence sector

1648. SHRI RAVI PRAKASH VERMA: Will the Minister of DEFENCE be pleased to state:

(a) whether Army Institute of Management Technology pitched for 'Make in India' in defence sector, if so, the details thereof;

(b) whether any study to find out the areas of opportunities and challenges in defence sector in achieving the objectives of 'Make in India' have been conducted; and

(c) if so, the details thereof and the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) The Army Institute of Management Technology which imparts education only to wards of all ranks of Army towards award of Masters in Business Administration(MBA), conducted a Seminar on 'Make in India' in May 2015 as part of teaching curriculum.

(b) and (c) The Government has not conducted any study to find out the areas of opportunities and challenges in the defence sector in achieving the objectives of the scheme. However, the Government had set up a 'Committee of Experts' in May 2015 for amendments to Defence Procurement Procedure (DPP) - 2013 including formulation of Policy Framework to facilitate 'Make in India'. The Committee has submitted its report on 23rd July 2015. The Report contains a total of 43 recommendations. The extract of summary of recommendations has been circulated to all stakeholders for necessary action. However, the Government has taken several policy initiatives to promote 'Make in India' in defence sector such as liberalization of FDI policy & Industrial Licensing policy, simplification of export procedures, creating level playing field for Indian private and public sector companies, preference to 'Buy (Indian)', 'Buy and Make (Indian)' and 'Make' categories over 'Buy (Global)' category in Defence Procurement Procedure-2013, etc.

**Compensation to next of kin of Army personnel
killed in fighting terrorists**

1649. SHRI ANUBHAV MOHANTY: Will the Minister of DEFENCE be pleased to state:

(a) how many Army personnel were killed in fighting terrorists during the years 2012, 2013 and 2014;

(b) what was the compensation provided by Government to the next of kin of those killed fighting the terrorists;

(c) how many of such cases are pending where the compensation has not yet been provided; and

(d) the details of such cases and the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) The number of Army personnel martyred in fighting terrorists during 2012, 2013 and 2014 are as under: